

ITEM NO.35

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
1152-1155/2015

(Arising out of impugned final judgment and order dated
16/12/2014 in CRMM No. 34104/2014,28/01/2015 in CRMM No.
2742/2015,28/01/2015 in CRMM No. 2771/2015,28/01/2015 in CRMM
No. 35901/2014,16/12/2014 in CRMM No. 35901/2014,28/01/2015 in
CRMM No. 34104/2014 passed by the High Court Of Punjab & Haryana
At Chandigarh)

RANVIJAY SINGH AND ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION AND ANR.

Respondent(s)

Date : 27/02/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Shree Pal Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

(Parveen Kr. Chawla)
Court Master

(Renu Diwan)
Court Master